

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:485  
ANSWERED ON:13.08.2012  
WAGE BOARD REPORT  
Tirkey Shri Manohar

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of the recommendations notified by the Wage Board for journalists and non-journalists;
- (b) whether there is an inordinate delay with regard to the enforcement of the said recommendations;
- (c) if so, the reasons therefor; and
- (d) the time by which the above recommendations are likely to be implemented?

**Answer**

MINISTER OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a): The details of the recommendations notified by the Wage Boards for journalists and non-journalists have been loaded in the website of Ministry of Labour & Employment, [www.labour.nic.in](http://www.labour.nic.in)

(b) to (d): The Government notified the recommendations of the Majithia Wage Boards vide S.O. No. 2532(E) dated 11/11/2011 subject to the outcome of the Writ Petition (Civil) No. 246 of 2011 in the matter of ABP Pvt. Ltd. & ANR Vs. Union of India & others. In addition, 10 other Writ Petitions have also been filed before the Hon'ble Supreme Court by the different employers of newspaper industry. However, there is no stay order by the Hon'ble Supreme Court regarding the implementation.

The primary responsibility for implementation of the recommendations of the Wage Boards lies with the State Governments/UTs. Accordingly, a copy of the notification was forwarded to all the State Governments/UTs. The State Governments/UTs have been requested by the Ministry repeatedly to create special cells to oversee the progress of implementation, constitute Tripartite Monitoring Committee and gear up the State Labour Enforcement Machinery to ensure speedy and prompt implementation of the recommendations of the Wage Boards. In order to monitor the implementation of the notification, a Central Level Monitoring Committee has also been set up. No communication regarding implementation of the recommendations has been received from any of the states so far.

It is not possible at this stage to indicate the time by which the recommendations of the Wage Boards are likely to be implemented.